

- (v) Statement showing the replies of Government to the recommendations noted in Chapter V of the 77th Report of the Estimates Committee (Fourth Lok Sabha).

COMMITTEE ON PETITIONS  
MINUTES

**SHRI SRADHAKAR SUPAKAR** (Sambalpur) : I beg to lay on the Table the Minutes of the Forty-eighth to Fifty-fifth sittings of Committee on Petitions.

MESSAGES FROM RAJYA SABHA

**SECRETARY** : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (f) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 22nd December, 1969, agreed without any amendment to the Salaries and Allowances of Ministers (Amendment) Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 24th November, 1969."
- (g) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 22nd December, 1969, agreed without any amendment to the Foreign Exchange Regulation (Amendment) Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 19th December, 1969."
- (iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 22nd December, 1969, agreed without any amendment to the Bihar Land Reforms Laws (Regulating Mines and Minerals) Validation Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 13th December, 1969."  
*Interruptions.\*\**

**MR. DEPUTY-SPEAKER** : Nothing will go on record.

If you all sit down, I want to say a few words. If you want the Chair to hear everybody, you must allow the Chair to hear what the Members say. If 4 or 5 or 6 of you get up, it is not possible.

SEVERAL HON. MEMBERS *rose*—

**MR. DEPUTY-SPEAKER** : If there is no order, there cannot be any point of order. Kindly listen to me.

**SHRI JYOTIRMOY BASU** (Diamond Harbour) : With the Speaker's permission I have to make a statement. How can you shut me down ?

**MR. DEPUTY-SPEAKER** : I am not shutting you out.

**SHRI DHIRESWAR KALITA** (Gauhati) : But the item is already passed over. (*Interruptions*).

**MR. DEPUTY-SPEAKER** : I would ask the Minister not to provoke. Now the right to raise a point of order is the right of the House. But this right should not be misused. I am saying so. It applies to you and applies to me as well. If there is no order in the House, there cannot be any point of order.

**SHRI MADHU LIMAYE** (Monghyr) : Now there is order in the House.

13-45 hrs.

CONVICTION AND RELEASE OF  
MEMBERS

**MR. DEPUTY-SPEAKER** : I have to inform the House that I have received four identical communications, dated the 23rd December, 1969, from the Judicial Magistrate, New Delhi, which read as follows :

"I have the honour to inform you that Sarvashri Madhu Limaye, J. H. Patel, Janeshwar Misra and Arjun Singh Bhadoria, Members, Lok Sabha, were tried at the New Delhi Courts before me on a charge under section 188, Indian Penal Code. They pleaded guilty to the charge and as such were convicted.

\*\*Not recorded.